

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI
[COURT III : Division Bench B1]**

Application Nos.: C/EH/42064 & 42065/2018

In: C/42550 & 42554/2018

Sl. No.	Application No.	Appeal No.	Appellant	Respondent
1.	C/EH/42064/2018	C/42550/2018	M/s. Sun Sea Shipping Agency	Commissioner of Customs, Chennai-VIII Commissionerate
2.	C/EH/42065/2018	C/42554/2018	G. Kathiravan	Commissioner of Customs, Chennai-VIII Commissionerate

Appearance:-

Shri. V. Santharam, Advocate
for the Appellant

Ms. T. Usha Devi, DC (AR)
for the Respondent

CORAM:

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing/Decision: 25.02.2019

Misc. Order Nos. 40139-40140 / 2019

Per Bench :

The above Miscellaneous Applications have been filed by the appellants for Early Hearing (EH) of the appeals.

2. Ld. Counsel Shri. V. Santharam appearing on behalf of the appellants submitted that the issue involved in both these appeals is with regard to suspension of licence of Customs Broker. Since it

affects the livelihood of the appellants, he prayed for out-of-turn hearing.

3. Ld. AR Ms. T. Usha Devi appearing on behalf of the respondent opposed the applications.

4. After hearing both sides, we find that the matter is one of suspension of licence and it affects the livelihood of the appellants.

The EH applications are therefore allowed. Registry is directed to list the appeals for **hearing on 22.04.2019.**

(Dictated and pronounced in open court)

(Madhu Mohan Damodhar)
Member (Technical)

(Sulekha Beevi C.S.)
Member (Judicial)

Sdd